

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA/167(AHM)2021 in CP(IB) 127 of 2017

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.03.2021**

Name of the Company: Sankalp IN A Partnership Firm Through
Its Partner Kailash Goenka
V/s
Amit Jain RP For Neesa Leisure Ltd
Section 60(5) IBC r.w rule 11 of NCLT,2016.

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.				
2.				

ORDER

(through video conferencing/physical)

Mr. Nandish Chudgar, Advocate appeared on behalf of Respondent/RP. Mr. Pratik Thakkar, Advocate appeared on behalf of COC.

Mr. Bhavesh Choksi, Advocate appeared on behalf of Applicant.

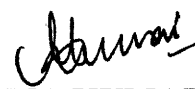
The learned lawyers appearing on behalf of the RP and COC submitted that the reply is filed through E-filing yesterday only and filing physical copy of the reply today.

List the matter on 05.04.2021



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 10th day of March, 2021



**MANORAMA KUMARI
MEMBER JUDICIAL**